

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 526 of 2019

IN THE MATTER OF:

Devmata Exim Pvt. Ltd. Appellant

Vs

Ms. Kavitha Surana, Resolution Professional
of Veerganapathi Steels Pvt. Ltd. Respondent

Present:

**For Appellant: Mr. Ashish Jain and Mr. Anshul Rawat,
Advocates.**

For Respondent: Mr. Goutham Shivshankar, Advocate.

ORDER

11.07.2019 By way of last chance, Respondent is allowed 10 days' time to file reply affidavit. Rejoinder, if any, be filed within two weeks thereof. The case may be disposed of at the stage of admission.

Post the Appeal 'for admission' on **5th August, 2019**.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ash/GC